

Youths missing and joining ISIS

2689. SHRI SANJAY RAUT:

SHRI ANIL DESAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether youths in some States have gone missing with suspected extremist links;
- (b) if so, the details of youths missing and joining the ISIS;
- (c) what proactive steps Government is taking to isolate those engaged in anti-national activities;
- (d) whether Government has identified the persons/preachers misguiding youths in the name of Islam; and
- (e) if so, what action has been taken against such elements in the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per available information, some individuals have been reported missing from Kerala, Telangana, Karnataka, Maharashtra, Tamil Nadu, Uttar Pradesh, Andhra Pradesh, Delhi, Jammu and Kashmir, Jharkhand and West Bengal, who are suspected to have joined terrorist outfits like ISIS.

(c) to (e) The intelligence and Security Agencies maintain a close watch to identify those engaged in anti-national activities and persons/preachers misguiding the youth and action is initiated against such persons under the relevant laws.

Census data based on religion

2690. SHRI D. P. TRIPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether population census data based on religion is available at the block level; and
- (b) if so, whether the data is made accessible and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Sir, Population Census data based on

religion of Census 2011 is available in public domain on the official website www.censusindia.gov.in for free download upto sub-district and town level. Sub-district is a lower administrative unit below district and is known in different States by different names, viz., Tehsil, CD Block, Sub-Division, Circle, RD Block, Development Block, Police Station, Mandal, Taluka and Commune Panchayat.

Embezzlement of funds under SSSP Scheme

2691. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has not carried out or retained proper verification certificates under Swatantra Sainik Samman Pension (SSSP) Scheme;

(b) if so, the details thereof and the reasons therefor;

(c) whether the non-maintenance of proper records have led to embezzlement of funds under the scheme;

(d) if so, the details thereof; and

(e) the details of loss due to embezzlement and the amount recovered from the banks in last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Pension is sanctioned under the Swatantrata Sainik Samman Pension Scheme, 1980 only to those persons who fulfil the eligibility criteria and evidentiary requirements and produce requisite documents duly recommended by the State Government after proper verification. After sanction of pension, the amount is disbursed through authorized banks in the account opened by the pensioner after due verification by the concerned bank. Every year the pensioner is required to appear in the concerned bank through which he/she is drawing pension and submit life certificate and in case of non-submission of life certificate, the pension is stopped.

(c) to (e) Pension to the Central freedom fighters is disbursed through authorized banks. It has come to notice that some discrepancies crept in due to payments made by the banks to certain non-Central Samman pensioners for which the banks have been directed to effect recoveries. On account of recoveries, the banks have so far remitted ₹55.58 crore to the Central Government Account in the last three years.